

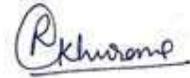


	against trees permitted to be felled	
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Vakalatnama 50

Filed By:

Date: 25.04.2025



Rahul Khurana, Advocate  
Counsel for Respondent No.2  
09811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

O.A. No. 1354/ 2024

**IN THE MATTER OF**

Viyana Berwal	...	Applicant
	Versus	
The DFO, Faridabad & Ors.	...	Respondent

**REPLY ON BEHALF OF RESPONDENT No. 2, i.e.  
DEPUTY DIRECTOR, ANIMAL HUSBANDRY AND  
DAIRYING, FARIDABAD**

**Most Respectfully Showeth:**

1. That present original application has been filed by applicants stated to be residents of Rohini, **Delhi** against illegal felling of pipal trees in the premises of the office of the Deputy Director, Animal Husbandry and Dairying, **Faridabad**. It has been further alleged that illegal feeling of trees has been done at the instance of Deputy Director, Animal Husbandry and Dairying, alongwith range Officer and contractor.
2. That present reply is being filed through Dr Ranbir Singh, Sub Divisional Officer, Animal Husbandry & Dairying Department, Badkhal (Faridabad) who is authorised and competent to file the same on behalf of the answering respondent No.2. At the outset, all allegations are denied in toto. It is most respectfully submitted that Department of Animal Husbandry and Dairying is committed for protection of the environment and wellbeing of animals. It is further submitted that felling of trees in the premises caused to implement an important project i.e. State of Art, Government

Veterinary Pet Clinic with advance diagnostic & treatment facilities. Before such felling of trees due precautions and requisite permission were taken on the part of answering respondent. Neither there has ever any intention for felling of trees nor answering respondent caused any illegal feeling of trees. All facts and circumstances of the case are narrated in brief in subsequent paragraphs.

3. That Government of Haryana declared to establish a State of Art, Government Veterinary Pet Clinic in Faridabad, to provide advanced diagnostic and treatment services to pets, in larger public interest of the area vide CM Budget Announcement. Accordingly, it was planned to develop pet clinic on Department Land at Government Veterinary hospital, NIT, Faridabad.
4. That since land in question was having trees which were required to be removed to establish the said clinic, permission to fell 52 trees was sought through online portal. The office of Divisional Forest Officer, Faridabad issued permission dated 25.10.2023. It is humbly submitted that answering respondent since beginning intended to follow the law of the land and no step to remove any tree was taken was without obtaining permission from the competent authority in this regard. Initially, permission was sought vide letter no. 1313 dated 25.05.2023 , however, as suggested by office of Divisional Forest Officer, Faridabad, later it was applied through online portal on 06.10.2023. Copy of permission dated 25.10.202 to fell 52 number of trees, issued by the office of DFO, Faridabad is annexed as **Annexure-R/1**.
5. That after obtaining requisite permission, request was made to the DFO, Faridabad to get the valuation done in respect of trees permitted to be felled. Copy of Request letter dated 17.11.2023 of

the answering respondent sent to the DFO, Faridabad is annexed herewith as **Annexure-R/2**. The valuation Report dated 11.12.2023 was received in the office of answering respondent on 12.12.2023. The value of these 52 trees was valued as Rs.24954. Copy of valuation report dated 11.12.2023 regarding 52 trees permitted to be felled is annexed herewith as **Annexure-R/3**. It is humbly submitted that valuation of the trees was got done from Forest Department so that proper amount be received from agency engaged to fell the trees. At the cost of repetition, it is most respectfully submitted that since beginning, there has not been any intention to violate the law of the land and all things has been done in full transparent manner.

6. That following the principal of transparency, an office order dated 27.12.2023 was passed constituting a committee comprising of following four officers of the department to get the auction done as per Rules and deposit the same with the Department:
- (i) Dr. Ranbir, Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal
  - (ii) Dr. Vikas Malik, Veterinary Surgeon, GVH, NIT Faridabad
  - (iii) Dr. Amangeet, Veterinary Surgeon, District Diagnostic Lab, Faridabad
  - (iv) Sh. Subhash Chandra, Deputy Superintendent

Copy of Office Order dated 27.12.2023 is being annexed herewith as **Annexure-R/4**. An amount of Rs. Two Lacs received after auction was deposited in the Government Treasury vide E-Challan dated 11.01.2024. Copy of E-Challan dated 11.01.2024 is annexed herewith as **Annexure-R/5**.

7. That after getting permission to fell the trees, valuation of the trees and deposit the auctioned amount in Government treasury, letter dated 12.01.2024 was written by the then Deputy Director, Animal Husbandry & Dairying, Faridabad to the Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal directing to plant the trees in place of trees to be felled and shift the ficus trees to be shifted. Copy of letter dated 12.01.2024 issued by then Deputy Director, Animal Husbandry & Dairying, Faridabad is annexed herewith as **Annexure-R/6**. It is humbly submitted that answering respondent has remain committed for compliance of the law of the land which is clear from the letter dated 12.01.2024.
8. That vide letter dated 29.03.2024 of the Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal (Head of the committee constituted vide office order dated 27.12.2023), clear instructions were issued to the contractor/Highest Bidder to ensure felling of trees as per instructions of the permission letter of the Forest Department. Copy of letter dated 29.03.2024 issued by the Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal is annexed herewith **Annexure-R/7**.
9. That contractor felled 44 trees and left 8 ficus trees (3 Peepal and 5 Gular) with their stems and roots. As per contractor, it was not feasible to transport and then transplant the trees with branches and long stem because of their heavy girth. Remaining stems and roots of all 8 ficus trees are remained to be placed in land and those are still preserved. It is noteworthy that these 8 ficus trees are near to boundary wall of the premises of Government veterinary hospital in question which is adjoining to boundary wall of private property and cremation ground. Uprooting these ficus trees with their roots for transplantation may damage the

adjoining boundary walls and private property and cremation ground. Therefore, it was decided to transplant these ficus trees at the time of dismantling of old boundary wall at start of construction work of proposed Pet clinic building in future, by safeguarding the safety of adjacent properties. It is undertaken to transplant these 8 ficus trees in coming months at appropriate land parcel of the department and best efforts shall be made for their survival. Photographs of remains of 8 trees to be transplanted are annexed herewith as **Annexure-R/8**.

10. That it is humbly submitted that in furtherance of permission letter dated 23.10.2023 (Annexure R/2) and letter dated 12.01.2024 issued by then Deputy Director, Animal Husbandry & Dairying, Faridabad to plant trees, 270 (more than 260 i.e. 52 \* 5) trees have been planted at different land parcels of the Department at Faridabad during 9<sup>th</sup> July 2024 to 15<sup>th</sup> July 2025 after identification of lands on 8<sup>th</sup> July, 2024 by the Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal (Head of the committee constituted vide office order dated 27.12.2023). Copy of office noting dated 08.07.2024 and copy of letter dated 15.07.2024 regarding identification of land for plantation against trees permitted to be felled is annexed herewith as **Annexure-R/9 (colly)**. The details of these land parcels are as under:

- (i) Government Veterinary Hospital, NIT, Faridabad (40 Trees)
- (ii) Government Veterinary Hospital, Chaisan, Faridabad (40 Trees)
- (iii) Government Veterinary Hospital, Pali, Faridabad (60 Trees)
- (iv) Government Veterinary Hospital, Bhanakpur, Faridabad (130 Trees)

Photographs of Government Veterinary Hospital (GVH), NIT, Faridabad are annexed as **Annexure-R/10 (Colly)**.

Photographs of Government Veterinary Hospital (GVH), Chaisan, Faridabad are annexed as **Annexure-R/11 (Colly)**.

Photographs of Government Veterinary Hospital (GVH), Pali, Faridabad are annexed as **Annexure-R/12 (Colly)**.

Photographs of Government Veterinary Hospital (GVH), Bhanakpur, Faridabad are annexed as **Annexure-R/13 (Colly)**.

The plants which could not be survived have been substituted with new plants and due Care shall continue to be taken to ensure best rate of survival. Said plantation as mentioned in above para was done in addition to routine plantation done by the department.

11. That joint committee has observed that condition no.12 has been violated. It is most respectfully submitted that 270 trees has been planted in lieu of 52 trees permitted to be felled. This 52 figure also includes the 8 ficus trees meaning thereby compensatory planation was done in lieu of 8 ficus trees also. It is further submitted that valuation was got done for all 52 trees including 8 ficus trees by the Forest Department and amount received in auction has been deposited with the government treasury. So far as submission of Joint committee about cutting 8 ficus trees is concerned, it is humbly submitted that there was clear direction by the then Deputy Director, Animal Husbandry & Dairying, Faridabad to head of the committee constituted for auction etc for plantation and transplantation as per permission letter. Moreover, the Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal (Head of the committee constituted vide office order dated 27.12.2023) has also clearly stated to the contractor to follow the instructions of the permission letter. As such, there is no fault of the answering respondent or any other official of the answering respondent. Technical Error, if any committed on the part of

contractor might be in absence of clear guidelines on issue of transplantation detailing of extent of stems to be left, possibility of transplantation with respective girths. As per contractor, it was not possible to transport and then transplant with long stem due to heavy girth of the trees. Therefore, roots with short stems were left for transplantation. Has there been any intention to disobey the permission letter or any law otherwise, those leftover roots and stems would have also been uprooted instead of preserving them. New branches and leaves can also been seen on those leftover trees. These roots with stems will be transplanted at appropriate location at appropriate time as mentioned in preceding paragraphs.

12. That to sum up the submissions made herein above, answering respondent has never intended to violate the law of land in as much as the Environmental law specially dealing with the felling of trees. Requisite permission was obtained and every possible efforts have been made to comply the conditions of the permission. Following the Principal of transparency, due valuation of trees was got done from Forest Department before auction and amount received in auction was deposited with government treasury. Further, a committee was constituted for auction and compliances of the permission issued by the DFO, Faridabad. Clear instructions were issued to the contractor who felled 44 trees and left 8 ficus trees (3 Peeple and 5 Gular) with their stems and roots. As per contractor, it was not feasible to transport and then transplant the trees with branches and long stem because of their heavy girth. Remaining stems and roots of all 8 ficus trees are remained to be placed in land and those are still preserved. It is undertaken to transplant these 8 ficus trees in coming months at appropriate land parcel of the department and best efforts shall

be made for their survival. It is submitted that 270 trees have been planted at different land parcels of the Department at Faridabad during 9<sup>th</sup> July 2024 to 15<sup>th</sup> July 2025. The plants which could not be survived have been substituted with new plants and due care shall continue to be taken to ensure best rate of survival.

In view of the facts and circumstances mentioned herein above, it is humbly submitted that answering respondent has not committed any wrong or lapse and due diligence has been adopted at each stage. It is therefore humbly prayed that present OA may kindly be dismissed qua the answering respondent. It is undertaken to plant more trees including Peepal trees, as per direction of this Hon'ble Tribunal.

Date:25.04.2025  
Place: faridabad

  
Sub Divisional Officer,  
Animal Husbandry & Dairying, Badkhal  
(For Respondent No.2)

107

1673

Regn. No. ....  
Date 25 APR 2025

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI

O.A. No. 1354/ 2024

IN THE MATTER OF

Viyana Berwal

Applicant

Versus

The DFO, Faridabad & Ors.

Respondent



AFFIDAVIT

I, Dr. Ranbir, Sub Divisional Officer, Animal Husbandry & Dairying, Badkhal, aged about 54 years, do hereby solemnly affirm and state as follows:

1. That I am the authorized representative of the respondent No. 2 in present case. I am well conversant with the facts and circumstances of the case; therefore, I am competent to swear this affidavit.
2. That I have read the contents of the accompanying reply, which has been drafted under my instructions.
3. That the annexure are a true copy of their originals.

*[Signature]*  
DEPONENT

VERIFICATION

Verified that the contents of the above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record, which I believe to be true, and no material fact has been concealed therein.

Know the Dependent and He/She Signed Print, His/Her Thumb Impression in My Presence.

ATTESTED AS IDENTIFIED

Notary Faridabad (Haryana)

25 APR 2025

*[Signature]*  
DEPONENT



प्रभागीय वन अधिकारी द्वारा अनुमति पत्र  
Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

नाम Name	डिप्टी डायरेक्टर आहड फरीदाबाद Deputy Director Ahd Faridabad
संगठन का नाम Organisation Name	Deputy Director AHD Faridabad
वर्तमान पता Current Address	Deputy Director Animal Husbandry & Dairying Faridabad Near Railway Station Road Old Faridabad
भूमि स्थान Land Location	Faridabad , Faridabad (Haryana),
भूमि मापन Land Measurements	10(Kanal)
खसरा/ प्लॉट नम्बर Khasra/Plot Number	355

रेंज अफसर का नाम  
Range Officer Name

Ravinder Singh

Reference No. (SRN):-LLQ-8VJ-VQQB  
जारी करने की तिथि / Date of Issuance: 25-10-2023  
जारी करने का स्थान / Place of Issuance: Faridabad  
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer (Raj Kumar)



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/forest/LLQ8VJVQQB>



प्रभागीय वन अधिकारी द्वारा अनुमति पत्र

Permission letter by  
Concerned Divisional Forest Officer  
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) की धारा-4 के अधीन अधिसूचित भूमि में वृक्षों की कटाई की अनुमति।  
Permission for felling of trees in areas notified under general section-4 of Haryana Land and Preservation Act, 1900 (Punjab Act II of 1900).

Applicant Deputy Director Ahd Faridabad at village Faridabad district Faridabad made  
a proposal to fell trees on this land with Khasra/ Plot number 355  
The report submitted by RFO, Ravinder Singh dated 19-10-2023.

CONDITIONS OF PERMIT

1. Only the numbered trees will be felled.
2. Trees to be felled will not be uprooted except in case of developmental works/ Individual plots.
3. No dragging of wood will be permitted.
4. Felling after sun set and before the sun rise will not be permitted.
5. No fire will be allowed.
6. No damage to unmarked trees will be caused during felling in the area and the owner will have to pay the compensation as determined by DFO for any such damage.
7. The owner of land shall be responsible for any illicit felling in the area and he will have to pay the compensation as determined by DFO for any such illicit felling.
8. No forest produce will be removed without a Rawana Challan from concerned Range Officer.
9. The permit is liable to be cancelled at any time if any violations of conditions of permit take place / facts given in the application for permit are found incorrect. The decision of DFO in this regard will be final.
10. The forest department does not hold any responsibility for distribution of sale proceeds among the owners of the land.
11. No separate permit for timber transit as per Indian Forest Act, 1927 is required within the territory of Haryana.
12. .permission Is Granted As Per Recommendation Of Rfo Subject To The Condition That The User Agency Will Plant Five Times The Number Of Felling Trees I.e. (52x5=260) 08 Ficus Trees To Be Transplanted And Submit The Land Plan For Plantation.



Date: 25-10-2023

Place: Faridabad

Raj Kumar  
(Divisional Forest Officer)

Physically Signed Certificate and does not require physical signature. The authenticity of this certificate can be

क्रमांक 2877  
प्रेषक

दिनांक 17-11-23

उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद।

प्रेषित

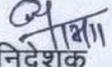
उप वन संरक्षक  
फरीदाबाद।

विषय  
यादी

पेडों की कीमत का आंकलन करवाने बारे।

उपरोक्त विषय के सम्बंध में प्रभागीय वन अधिकारी द्वारा जारी अनुमति पत्र की प्रति इस यादी के साथ संलग्न करके भेजते हुए अनुरोध है, कि राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित पेडों की कीमत का आंकलन करने का कष्ट करें ताकि आगामी कार्यवाही की जा सके।

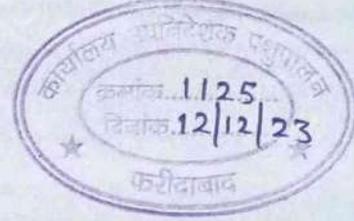
संलग्न- उपरोक्त

  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद

हरियाणा सरकार  
कार्यालय उप वन संरक्षक फरीदाबाद  
बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286760E-mail dfobfd2@gmail.com

कमांक 1362 दिनांक 11-12-2023  
सेवा में,

उपनिदेशक  
पशुपालन एवं डेयरिंग  
एन0आई0टी0 फरीदाबाद।



विषय  
संदर्भ  
पेडों की कीमत का आंकलन करवाने बारे।  
आपका पत्र कमांक 2877 दिनांक 17.11.2023

उपरोक्त विषय के सम्बन्ध में संदर्भांकित पत्र का मौका मुआयाना व0रा0अ0, फरीदाबाद से करवाया गया। व0रा0अ0, फरीदाबाद की रिपोर्ट अनुसार प्रस्तावित स्थल पर वन विभाग का जनरल धारा 4 अधिनियम लागू होता है। यूजर ऐजेंसी को पेड कटाई की परमीशन ऑनलाईन पोर्टल से पहले ही दी जा चुकी है। उक्त रिपोर्ट अनुसार 52 वृक्षों का मूल्यांकन करके न्यूनतम कीमत निम्न प्रकार से लगाई जाती है। Auction के दौरान Actual कीमत इससे अधिक हो सकती है। विवरण निम्न प्रकार से है:-

प्रजाति	श्रेणी							कुल	वालयूम	कीमत
	V	IV	III	IIA	IIB	IA	IB			
शीशम	2	4	0	1	0	0	0	7	1.81	9320
मिश्रित	5	27	9	3	0	0	1	45	16.14	15634
कुल	7	31	9	4	0	0	1	52	17.95	24954

यह आपको सूचनार्थ हेतु प्रेषित है।

उप वन संरक्षक  
फरीदाबाद

कार्यालय आदेश

कार्यालय उप वन संरक्षक फरीदाबाद के पत्र क्रमांक 1362 दिनांक 11.12.2023 द्वारा पशुचिकित्सालय फरीदाबाद के प्रांगण में स्थित वृक्षों का मूल्यांकन निर्धारित किया गया है (प्रति सलग्न) अतः राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित वृक्षों की नीलामी के लिए निम्नलिखित अधिकारी/कर्मचारी की कमेटी गठित की जाती है। कमेटी नियमानुसार नीलामी करवाकर उपमण्डल बडखल कार्यालय के माध्यम से नीलामी राशि को विभाग के 0403 हैड में जमा करवाकर इस कार्यालय को सूचित करना सुनिश्चित करें।

- 1- डा. रणबीर, उपमण्डल अधिकारी पशुपालन एवं डेयरिंग बडखल।
- 2- डा. विकास मलिक, पशुचिकित्सक राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद।
- 3- डा. अमनगीत पशुचिकित्सक, जिला रोग निदान प्रयोगशाला फरीदाबाद।
- 4- श्री सुभाष चन्द्र, उपअधीक्षक कार्यालय में।

sd~  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद

क्र० 3221-24

दिनांक 27/12/23

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आगामी कार्यवाही हेतु प्रेषित है।

- 1- डा. रणबीर, उपमण्डल अधिकारी पशुपालन एवं डेयरिंग बडखल।
- 2- डा. विकास मलिक, पशुचिकित्सक राजकीय पशुचिकित्सालय एनआईटी फरीदाबाद।
- 3- डा. अमनगीत पशुचिकित्सक, जिला रोग निदान प्रयोगशाला फरीदाबाद।
- 4- श्री सुभाष चन्द्र, उपअधीक्षक कार्यालय में।

उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद

DDO Code 2337	<b>E - CHALLAN</b>		Remitter Copy
Government of Haryana			
Valid Upto:	29-01-2024 (Cash)	■■■■■■■■■■	
	23-01-2024 (Chq./DD)		
GRN No.	0111708060	Date:	11 Jan 2024 13:31:39
Office Name:	2337-SDO AH Badkhal		
Treasury:	Faridabad		
Period:	(2023-24) One Time		
<b>Head of Account</b>		<b>Amount</b> ₹	
0403-51-800-97-51 Miscellaneous-Other R		200000	
For SBI Bank-Challan to be accepted under fee type -263			
PD AcNo	0		
Deduction Amount:	₹		
Total/Net Amount:	₹ 2129869320		
₹ Two Lakhs only	200000		
<b>Tenderer's Detail</b>			
GPF/PRAN/TIN/Actt. no./VehicleNo/TaxId:-			
PAN No:			
Tenderer's Name:	SDO AH Badkhal		
Address:	SDO AH Badkhal, Faridabad		
Particulars:	Auction money for trees in Gvh Nit Faridabad		
Cheque-DD- Detail:	Sub Divisional Officer <b>Animal Husbandry &amp; Dairying</b> Badkhal		
<b>FOR USE IN RECEIVING BANK</b>			
Bank Name:	State Bank of India		
Payment Date:	11/01/2024		
Branch:	K. I. T. Faridabad, Haryana		
Account No:	2900001		
Branch Code:	15 JAN 2024		
Branch Name:	SBI Branches ANCH		
Branch Code:	0754		
Signature:	LALIT VASHIST (PF.7084374)		
Signature:	Faridabad / MAKER		
Signature:	Faridabad / CHECKER		

tus of this challan at 'Verify Challan' on e-Gras website.

क्रमांक 183  
प्रेषक

दिनांक 12.01.2024

उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद।

प्रेषित

उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
बडखल।

विषय

पशुचिकित्सालय एनआईटी फरीदाबाद में काटे जाने वाले पेड़ों के स्थान पर नये पौधे एवं शिफ्ट किये जाने वाले पेड़ों के संदर्भ में।

यादी

उपरोक्त विषय के सम्बंध में इस कार्यालय के आदेश क्रमांक 3221-24 दिनांक 27.12.2023 के निरन्तर में आपको लिखा जाता है, कि उप वन संरक्षक फरीदाबाद के पत्र क्रमांक 1362 दिनांक 11.12.2023 द्वारा पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित वृक्षों को जिन्हें काटा जाना है, के स्थान पर स्वीकृति पत्र में निर्धारित नये पौधे लगाये एवं (फीकस पेड़ों) शिफ्ट किये जाने वाले पेड़ों को नियमानुसार शिफ्ट करके अपनी अनुपालना रिपोर्ट प्रस्तुत करें। इसमें किसी प्रकार की देरी एवं लापरवाही के लिए आप स्वयं जिम्मेवार होंगे।

संलग्न- उक्त कथित स्वीकृति पत्र

  
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद

क्रमांक 2350

दिनांक 29.03.2024

प्रेषक

उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
वडखल।

प्रेषित

श्री कपिल देव पुत्र श्री कन्हैयालाल  
निवारी सैक्टर 9 फरीदाबाद  
मोबाईल नम्बर 9871167171

विषय

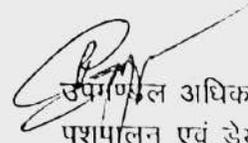
पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित 52 वृक्षों की  
निलागी बारे।

यादी

जैसा कि वन विभाग द्वारा उपरोक्त 52 पेड़ों के संदर्भ में दिनांक 29.10.2023  
को दी गई अनुमति उपरान्त उपनिदेशक महोदय द्वारा गठित कमेटी द्वारा दिनांक 11.01.2024  
को नियमानुसार निलागी करवाई गई थी। इस निलागी के दौरान आप द्वारा उच्चतम बोली  
राशि 200000/- लगाई गई थी। इसलिए आपको यह लिखा जाता है, कि आप इन पेड़ों की  
कटाई वन विभाग द्वारा दी गई उपरोक्त अनुमति पत्र (संलग्न) के दिशा निर्देशों अनुसार  
करवाना सुनिश्चित करें

आपको यह भी निर्देश दिया जाता है, कि इस कार्य में किसी भी लापरवाही  
के लिए आप स्वयं जिम्मेवार होंगे।

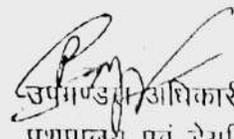
संलग्न- उपरोक्त वर्णित

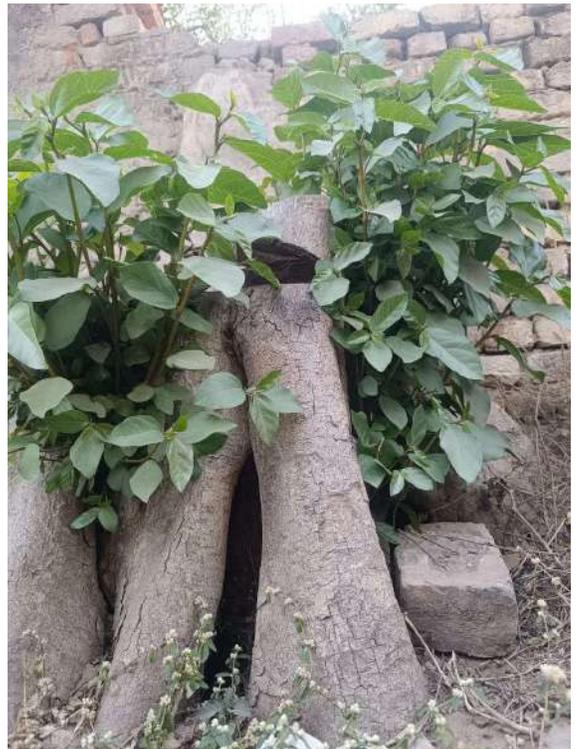
  
उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
वडखल

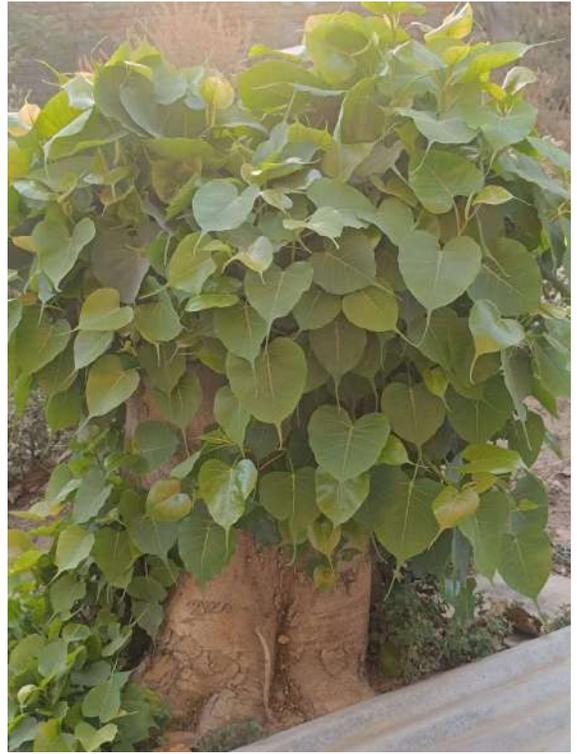
पृ0क0 2351

दिनांक 29.03.2024

इसकी एक प्रति उपनिदेशक महोदय, पशुपालन एवं डेयरिंग फरीदाबाद को  
सूचनार्थ प्रेषित है।

  
उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
वडखल





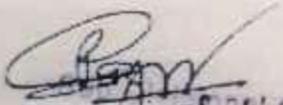
119

कार्यालय नोट

दिनांक 08.07.2024

आधिकारी अधीन के संज्ञान में लाया जाता है कि पशु-  
चिकित्सालय भाट जरीदाबाद में 52 पेटों की sanction  
उपरान्त करवाए जाने की एवज में 270 पेट विभिन्न  
प्रजातियों के विभागीय जमीन पर लगावने हेतु विभागीय  
जमीन Identity कर ली गई है जो निम्न प्रकार से  
है:-

1. पशुचिकित्सालय भाट जरीदाबाद campus.
2. पशुचिकित्सालय पाली
3. पशुचिकित्सालय भनरपुर
4. पशुचिकित्सालय कौराली
5. पशुचिकित्सालय धांसवा

  
Date 07/24

क्रमांक 330  
प्रेषक

दिनांक 15-7-2024

उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
बडखल।

प्रेषित

उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद



विषय पशुचिकित्सालय एनआईटी फरीदाबाद के प्रांगण में स्थित पेड़ों की कटने  
उपरान्त नये पौधे लगाने बारे।

यादी

उपरोक्त विषय के सम्बंध में आपके पशुचिकित्सालय एनआईटी फरीदाबाद के  
प्रांगण में स्थित पेड़ों के कटने उपरान्त प्रभागीय वन अधिकारी द्वारा दिनांक 25.10.2023 को  
जारी स्वीकृति में दिशा निर्देशानुसार कुल 270 पौधे निम्नलिखित संस्थाओं में लगाये जा चुके  
है। यह आपको सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

संस्था का नाम	लगाये गये पौधे
1- पशुचिकित्सालय एनआईटी फरीदाबाद-	40
2- पशुचिकित्सालय छायासा-	40
3- पशुचिकित्सालय पाली-	60
4- पशुचिकित्सालय भनकपुर-	130

उपरोक्त संस्थाओं में पीपल, बरगद, पीलखन, जामुन, नीम, शहतुत, सिरस,  
अमरुद, आम, अर्जुन, अशोक, फीक्स व अन्य इत्यादि पौधे लगाये गये है।

उपमण्डल अधिकारी  
पशुपालन एवं डेयरिंग  
बडखल

OFFICE OF DEPUTY DIRECTOR, ANIMAL HUSBANDRY & DAIRYING, FARIDABAD

फ़ॉक 2004

दिनांक 01.08.2024

इसकी एक प्रति उप वन संरक्षक फरीदाबाद को प्रभागीय वन अधिकारी द्वारा दिनांक 25.10.  
2023 को जारी किये गये अनुमति पत्र में शर्तानुसार लगाये गये 270 पौधों की सूचना आपकी सेवा  
में सूचनार्थ प्रस्तुत है।

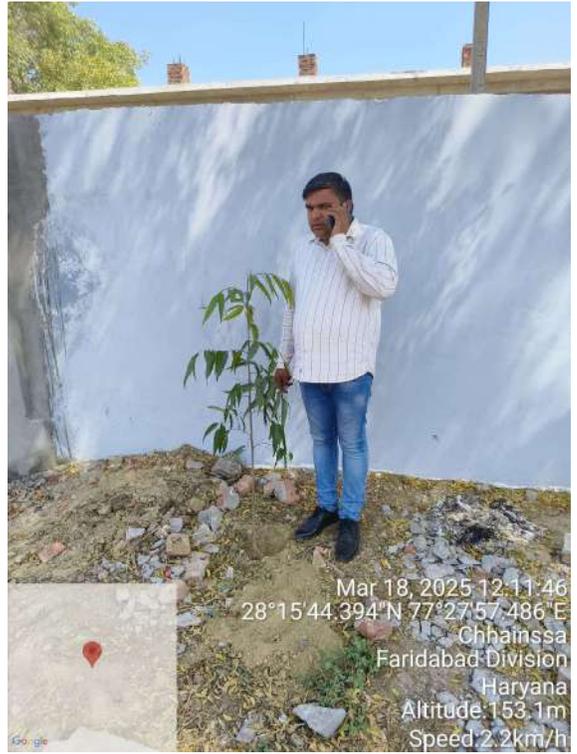
उपनिदेशक  
पशुपालन एवं डेयरिंग  
फरीदाबाद



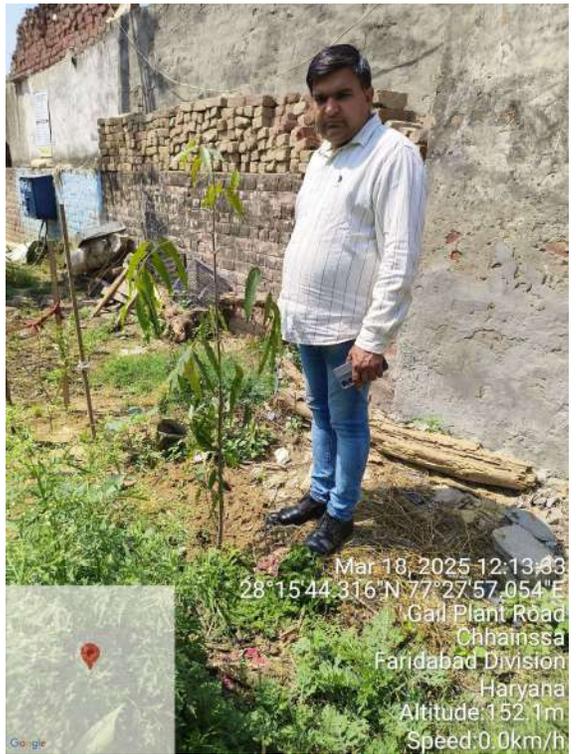
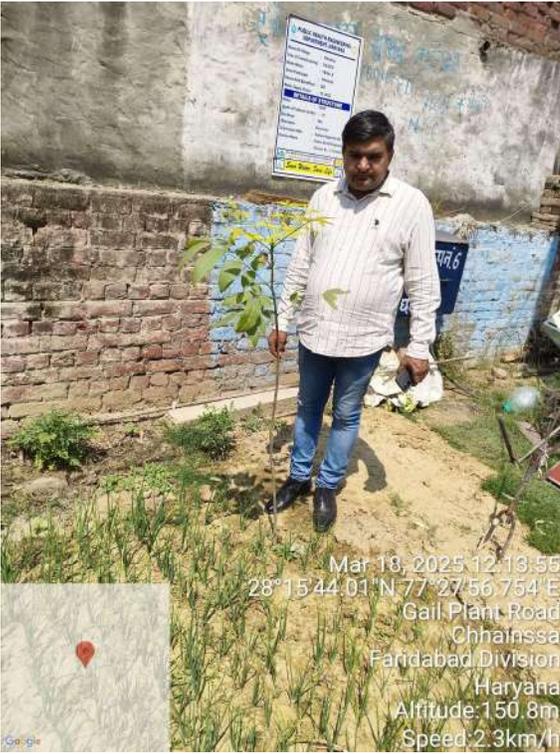




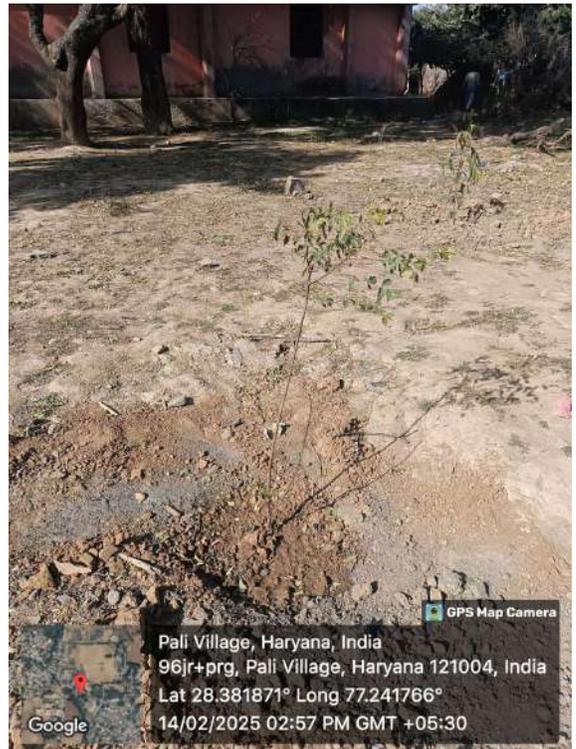
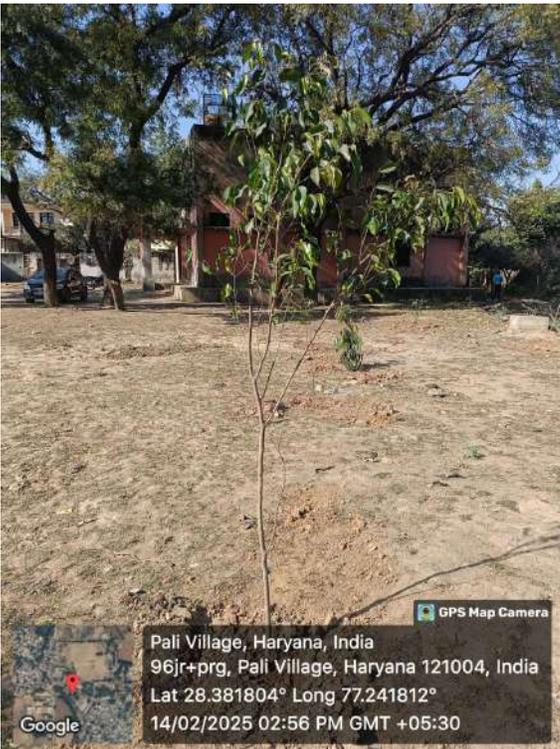


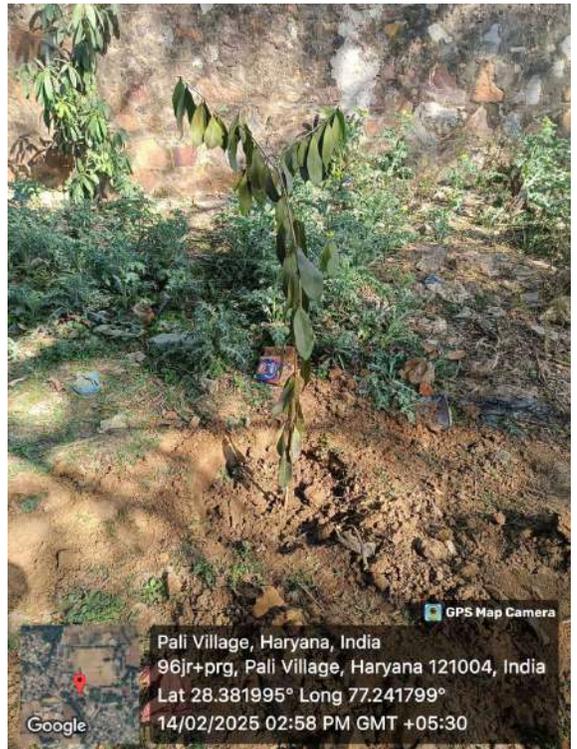
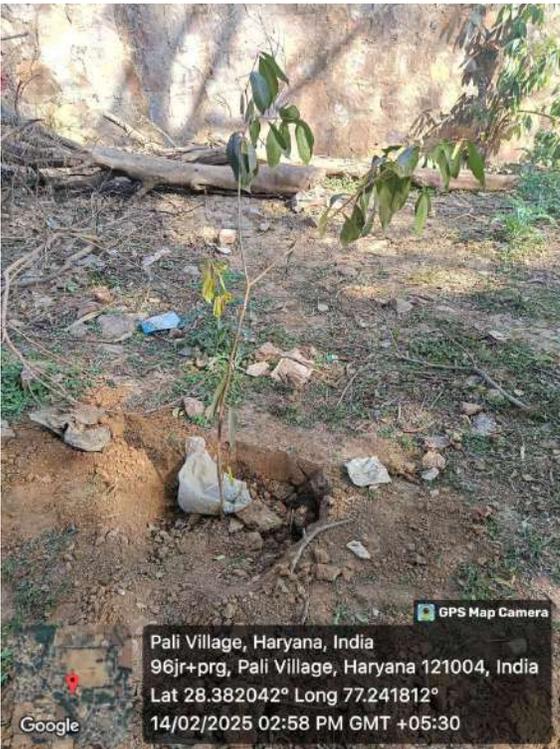
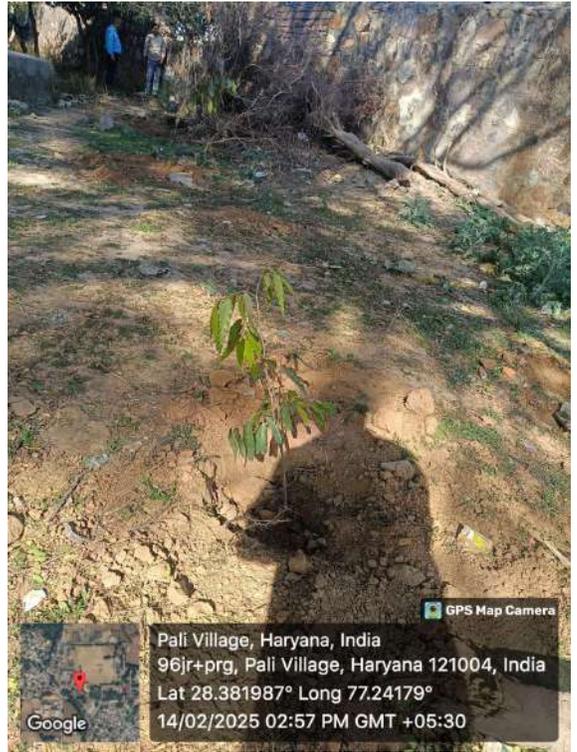
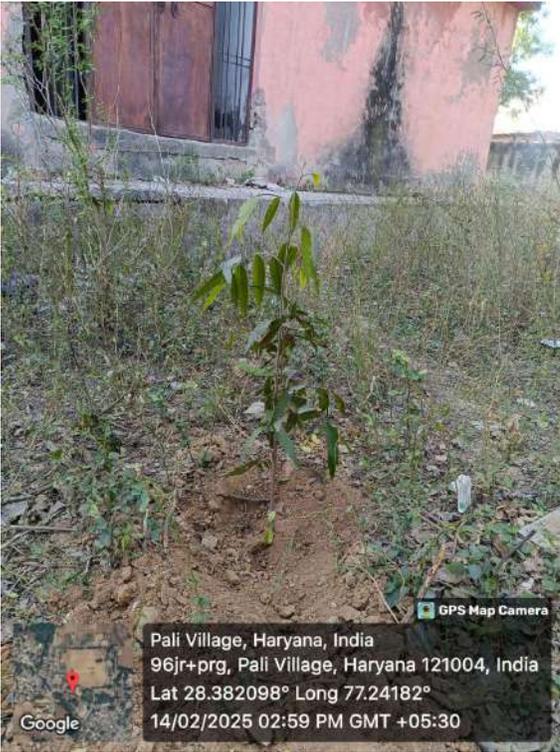


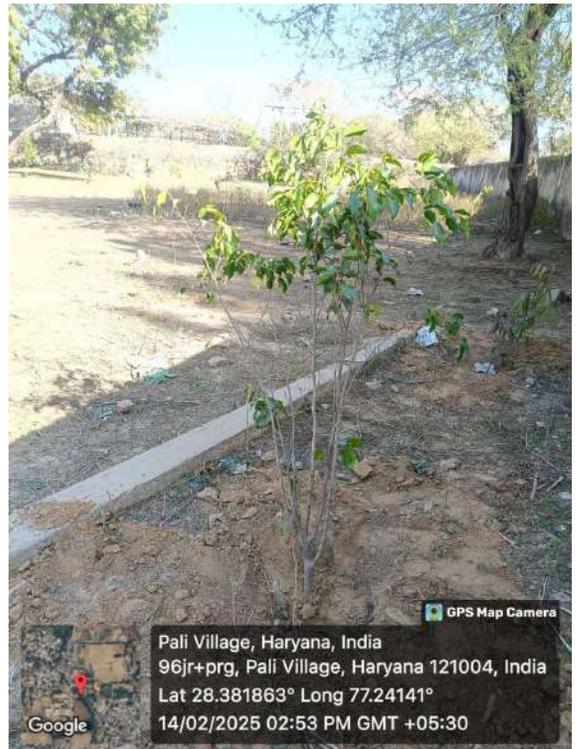
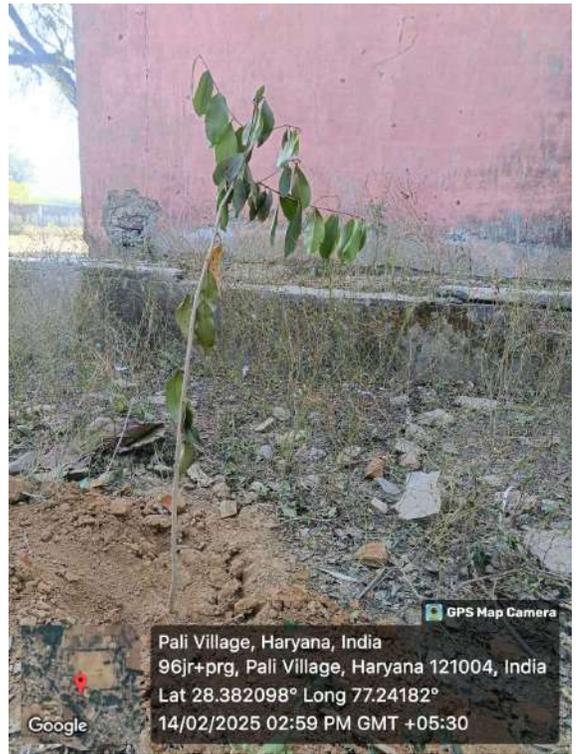


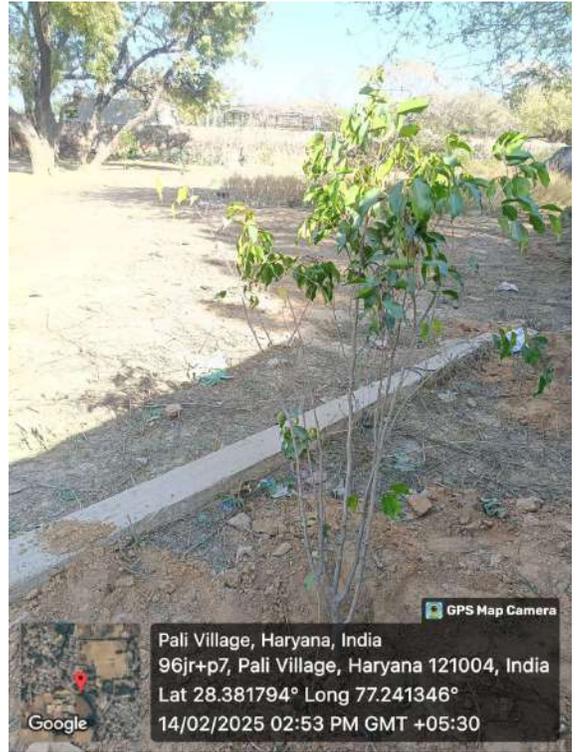


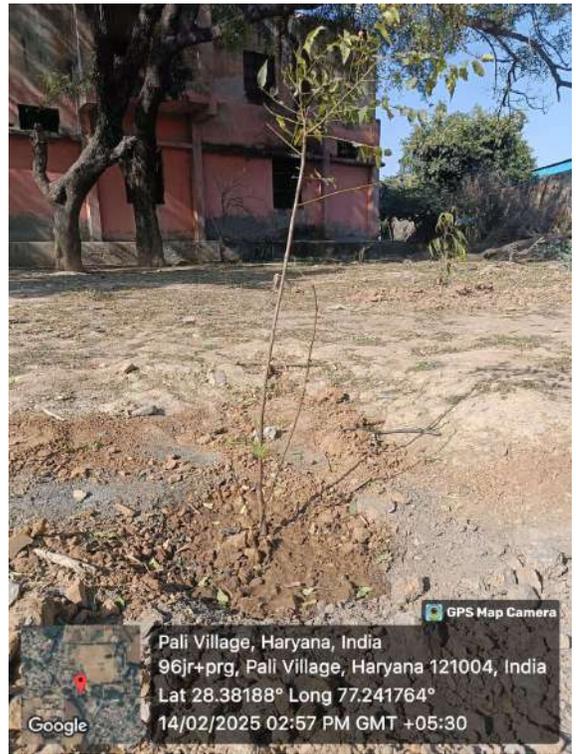
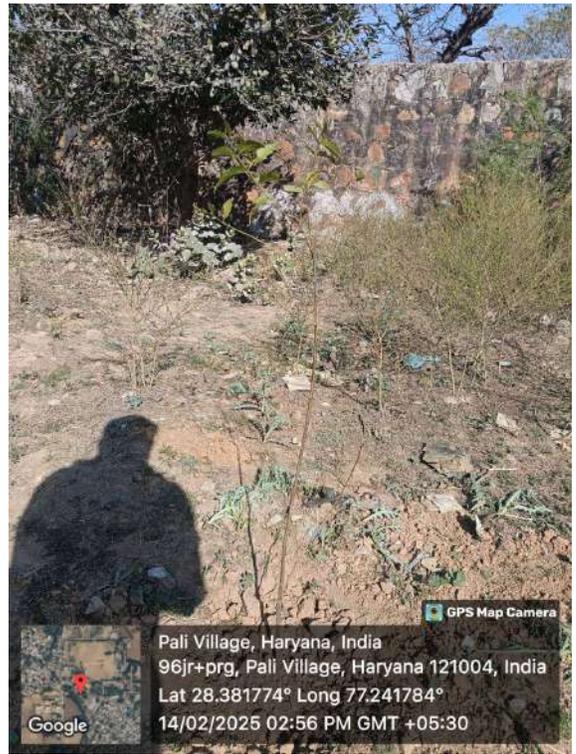


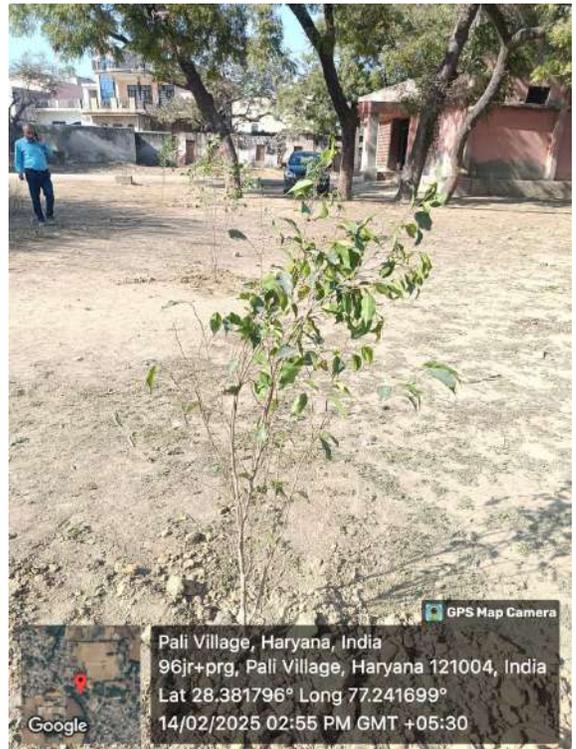
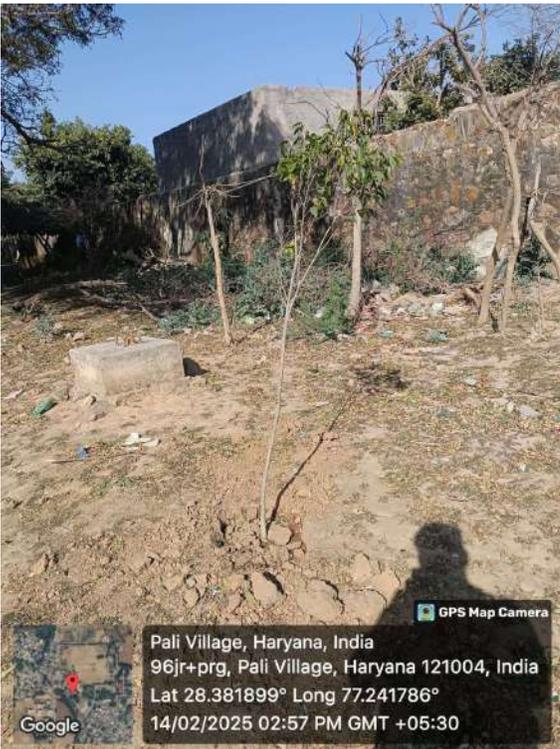
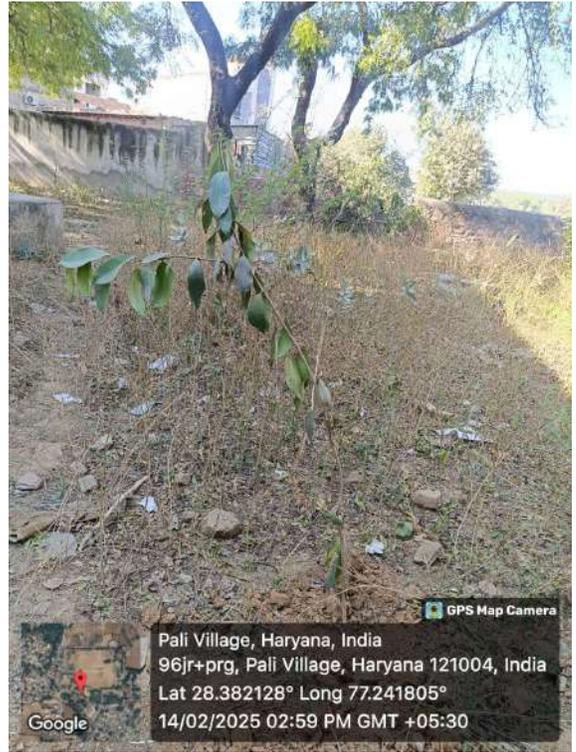


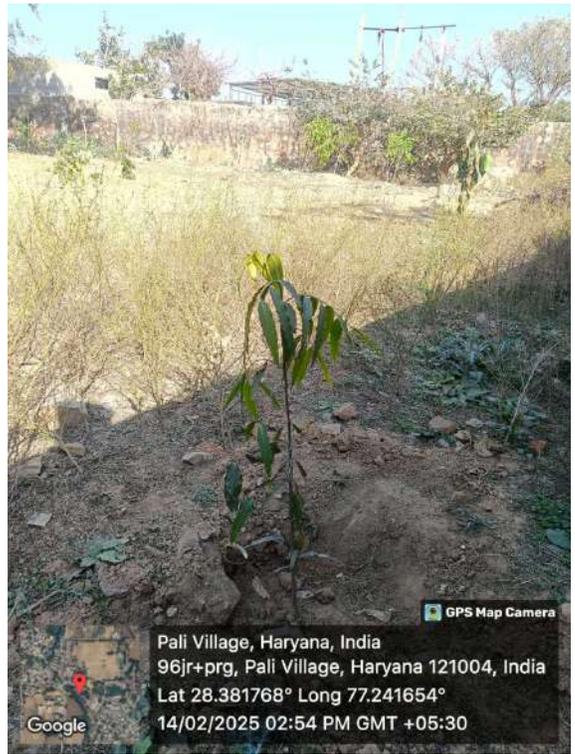
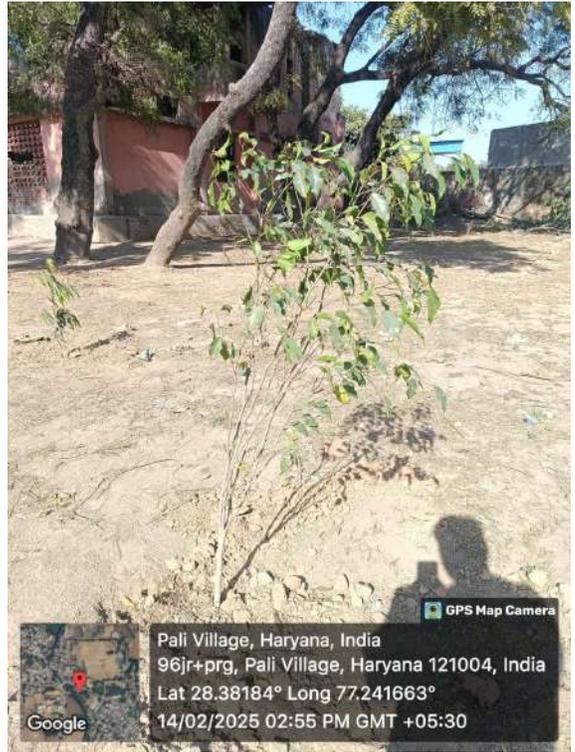


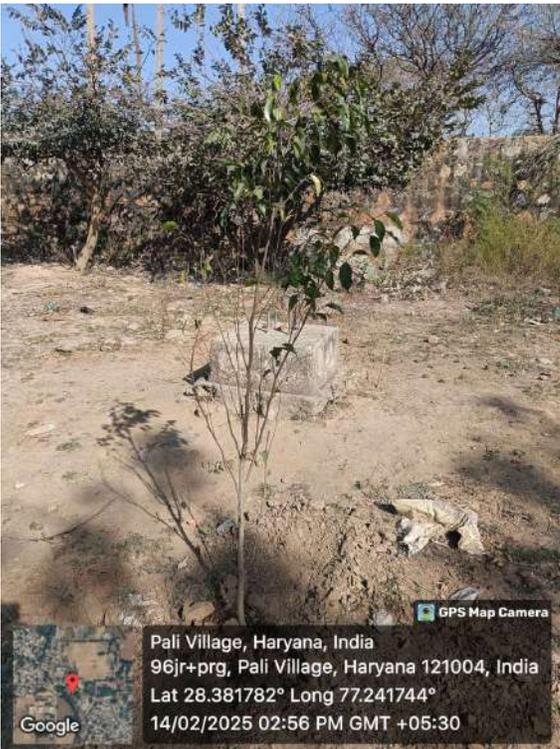
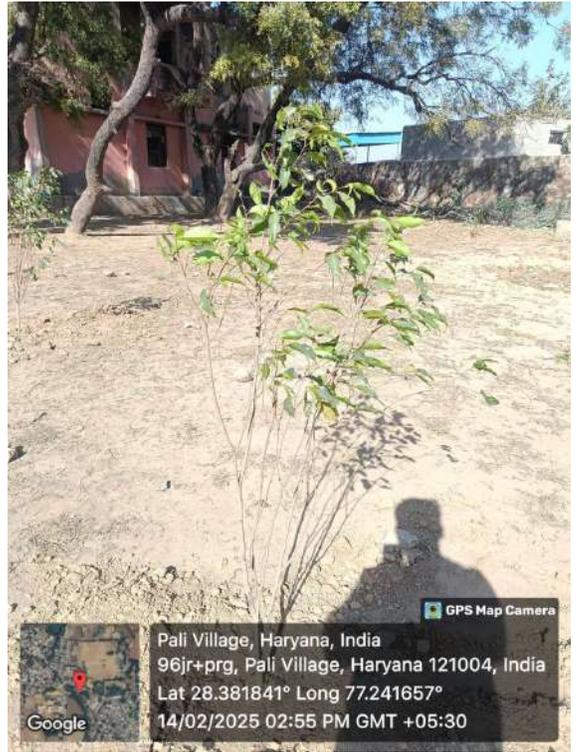
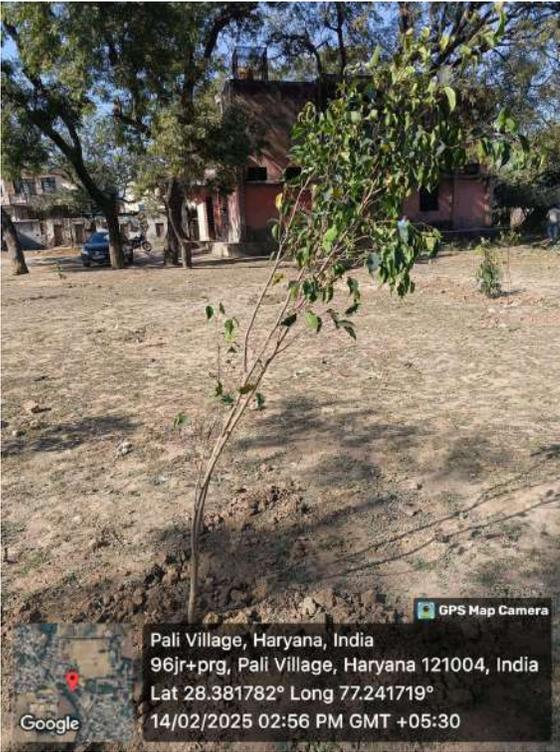


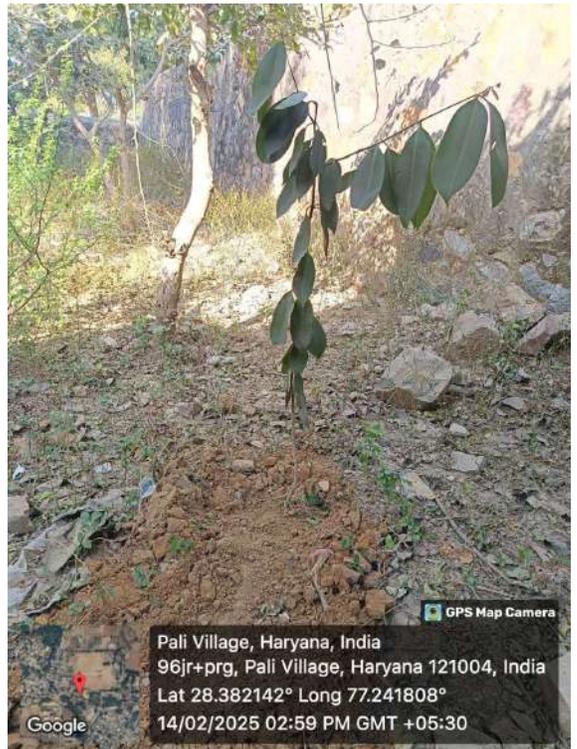
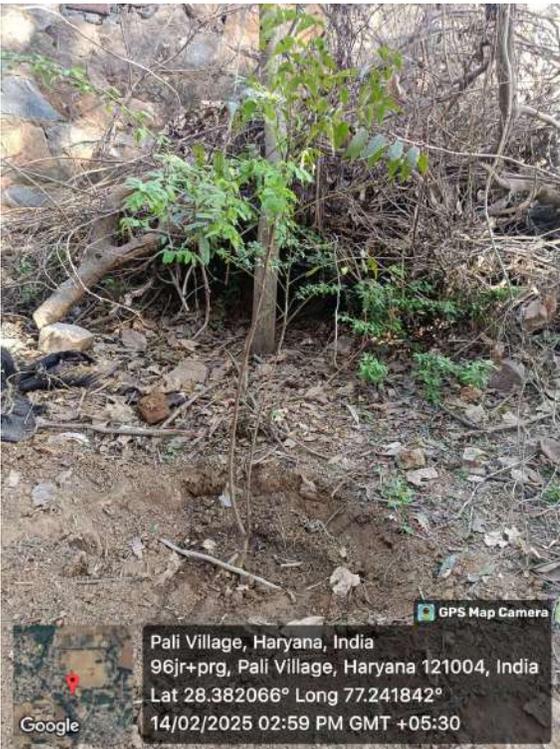
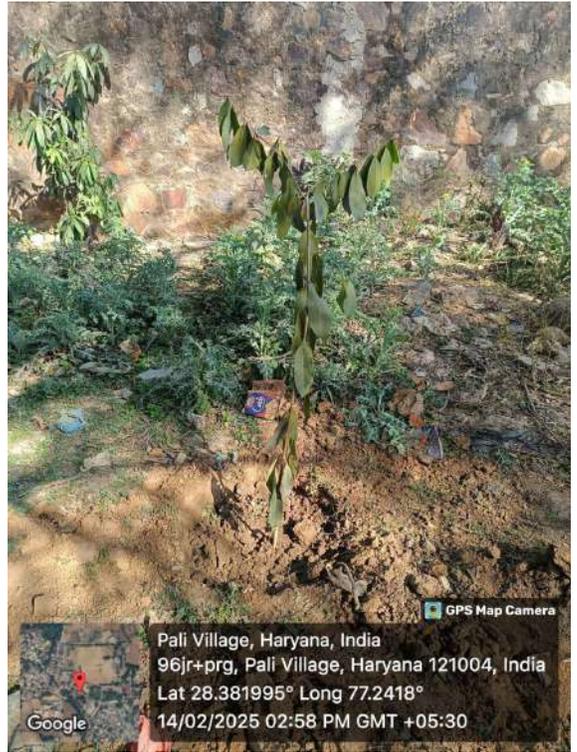


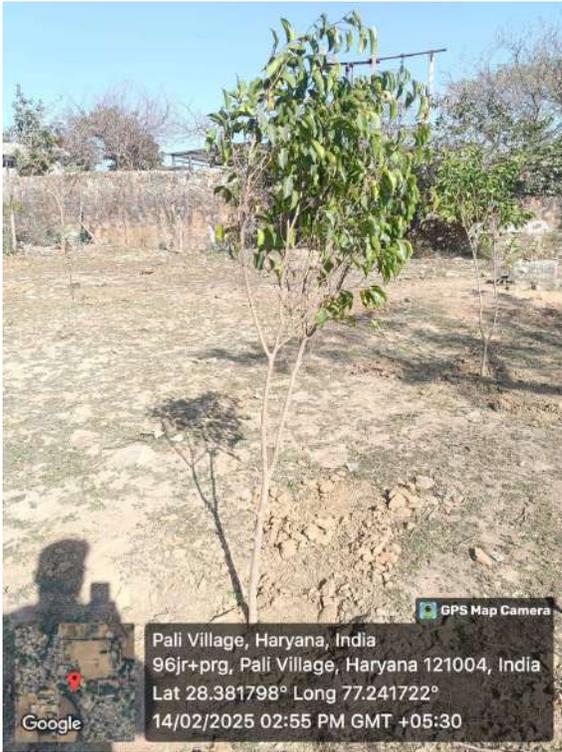


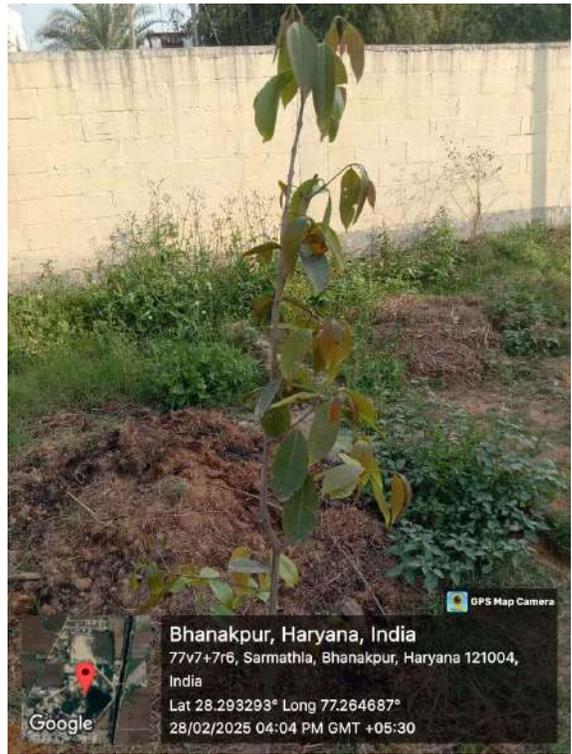


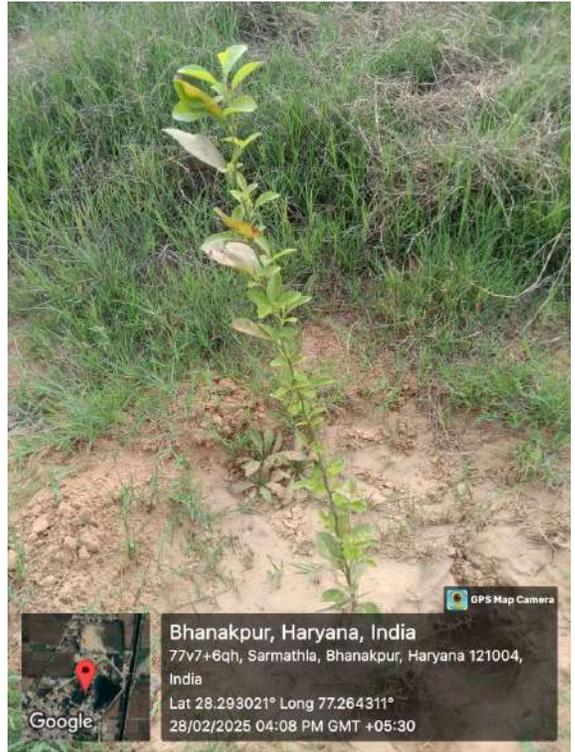


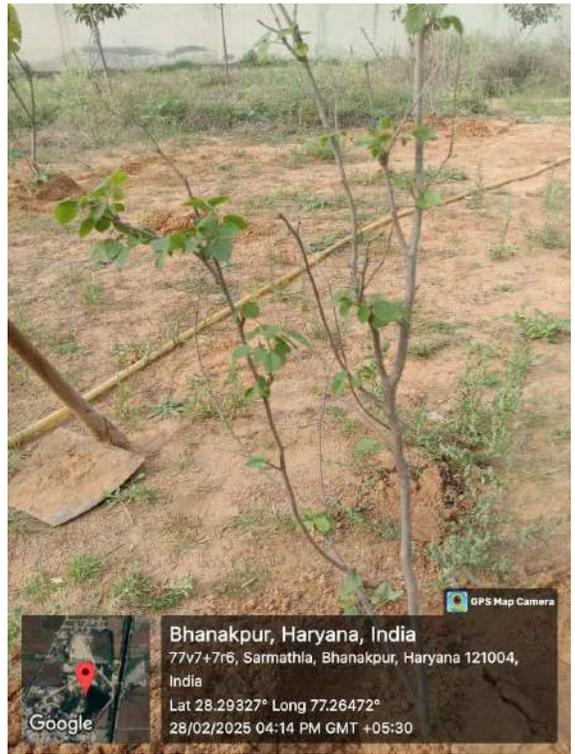
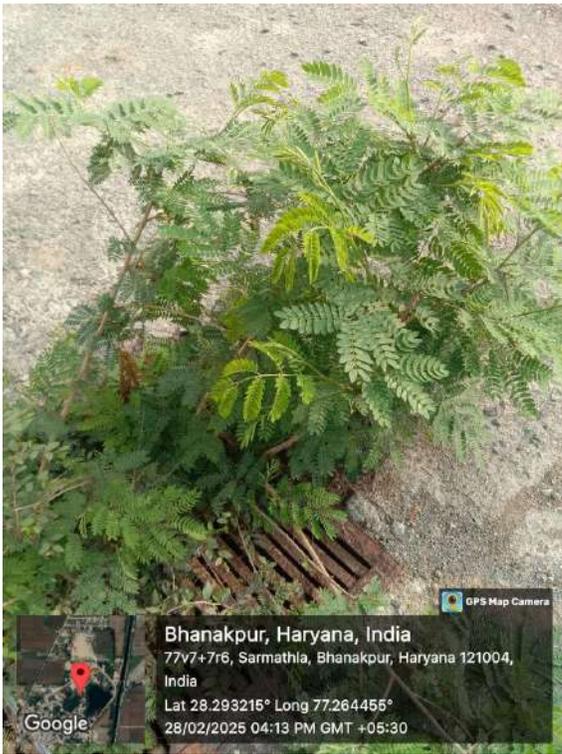
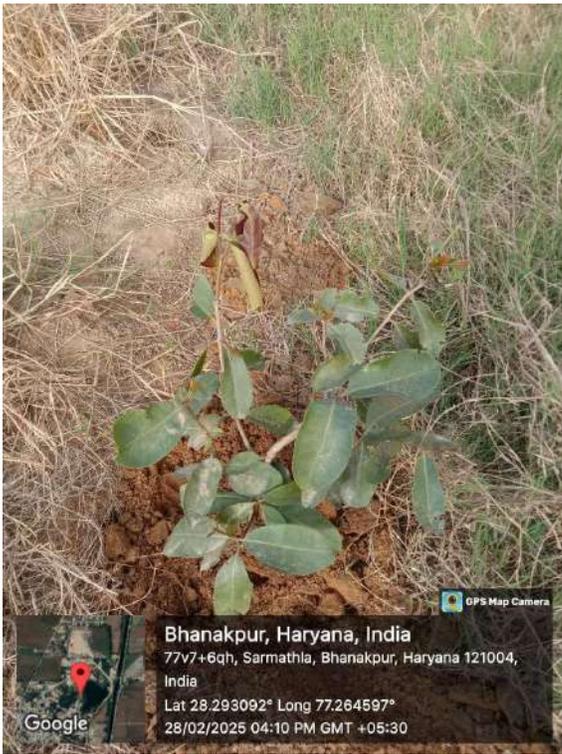


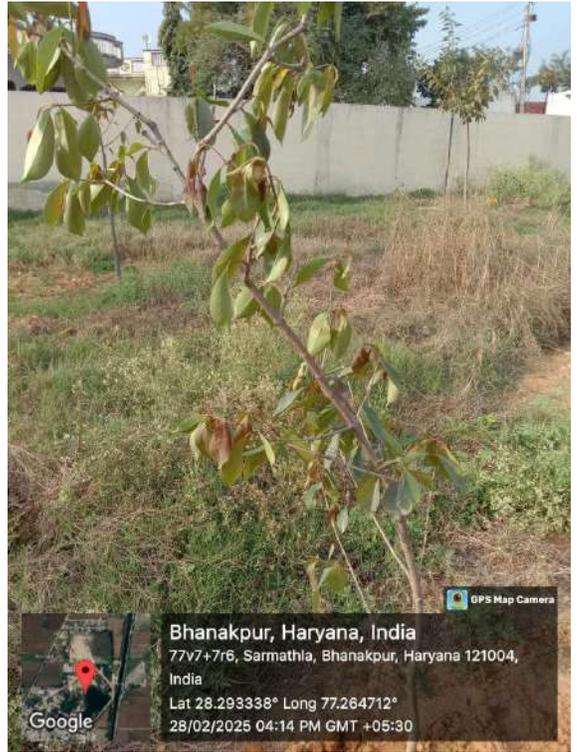
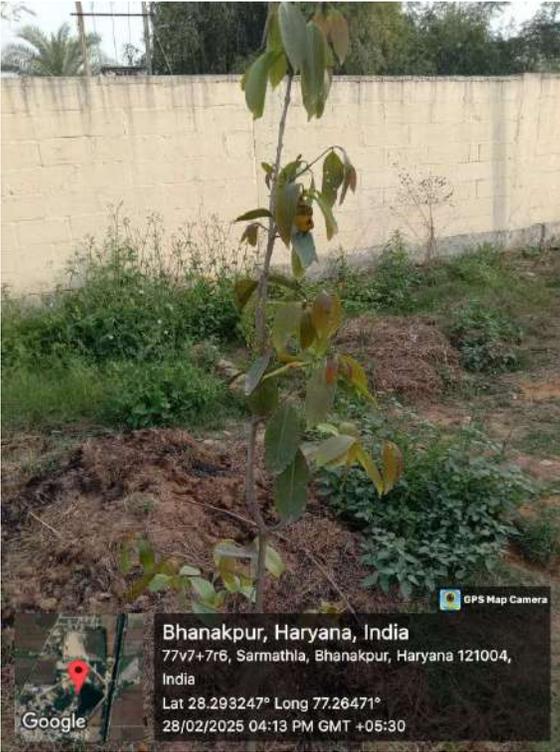


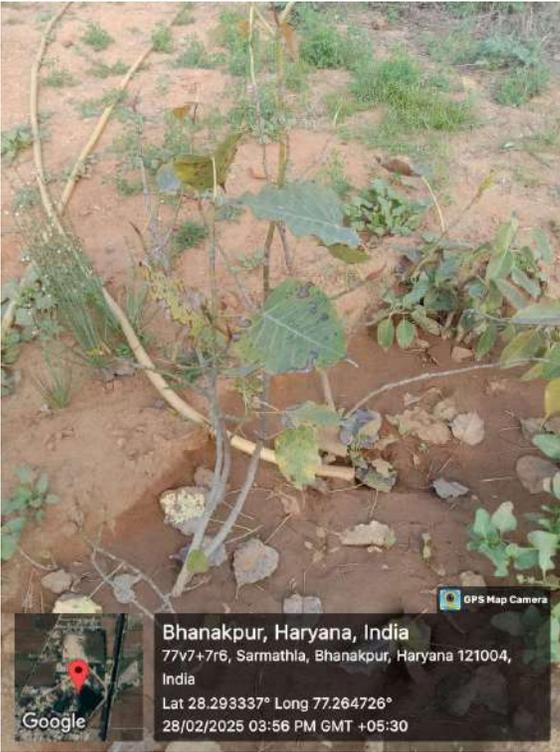


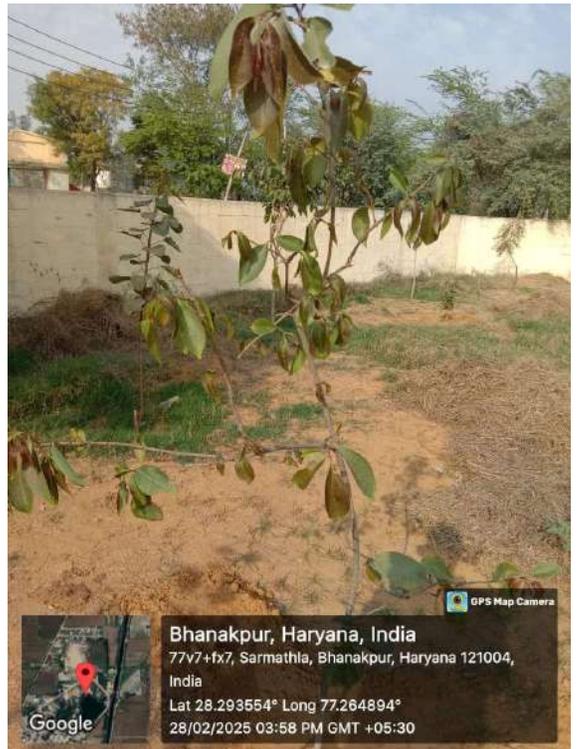














**146**  
**VAKIL NAMA**  
**IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**

O.A. N.o. 1357 of 2024

IN THE MATTER OF:

*Vijaya Bernal & Ans*

PETITIONER

VERSUS

*DFO, Faidabad & Ors*

*Respondent(s)*

.....  
 .....  
 ..... RESPONDENT

Know all to whom these presents shall come that I/WE Dr Ranbir, Sub Divisional Officer, Animal Husbandry & Dairying hereby appoint:-

**Rahul Khurana, Advocate (Enrl No. D/2183/2008)**  
**17, Central Lane, Babar Road, Bengali Market, New Delhi-110001**  
**E-Mail id: [rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com), M: 9811894060**

(herein after called the advocate/s) to be my/our Advocate in the above-noted case authorised him:-

To act appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file verify and present pleadings, appeals cross-objections or petitions for executive on review, revision, withdrawal, compromise or other petitions or affidavits of other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents including original documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fee is paid. I/we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years, or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 1<sup>st</sup> day of February of 2025.

Accepted subject to the terms of fees.

Advocate

Client